

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

CRL.MC.NO.2615 OF 2020

(FOR EXTENSION OF PASSPORT OF THE PETITIONER WHO IS THE 2 ND  
ACCUSED IN SC 72/2016 PENDING BEFORE THE SPECIAL COURT FOR THE  
TRIAL OF OFFENCES AGAINST SC/ST, KOTTARAKKARA)

PETITIONER :

INDU JANARDHANAN  
S/O JANANRDHANAN,  
MARAkkASSERIL,  
NADUVATH CHERRY,  
CHAVARA SOUTH, KOLLAM

BY ADV. M.KIRANLAL

RESPONDENTS :

- 1) UNION OF INDIA,  
REPRESENTED BY THE SECRETARY,  
MINISTRY OF EXTERNAL AFFAIRS, SOUTH BLOCK,  
RAISANA HILLS, NEW DELHI-110001.
- 2) CONSULATE GENERAL OF INDIA  
AL- HAMRIYA, DIPLOMATIC ENCLAVE  
P.O BOX 737, DUBAI  
UNITED ARAB EMIRATES
- 3) THE PASSPORT OFFICER  
REGIONAL PASSPORT OFFICE  
KOLLAM

BY ASGI SRI.P.VIJAYAKUMAR

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON 15.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ASHOK MENON, J.**

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**CrI.MC No.2615 of 2020**  
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**Dated this the 15<sup>th</sup> day of May, 2020**

**O R D E R**

Heard both sides.

2. Petitioner is employed abroad and holds a valid passport. He is involved in SC No.72/2016 on the files of the special court for trial of offences against SC/ST, Kottarakkara for having allegedly committed offences punishable under sections 294(b), 447, 324 and 427 read with section 34 IPC and under section 3(i)(xi) of the SC/ST Act. The passport was ordered to be renewed for a period of one year from 9.5.2017 to 8.5.2018 as per order in CMP No.899/2016 and thereafter he filed CrI.MC No.1132/2019 before this court, which was also allowed and the passport was ordered to be renewed for a period of one year as per Annexure-A1 order. It is now submitted that the petitioner's passport is due to expire on 13.05.2020 and therefore he seeks a direction to the respondents to renew his passport for a further period of one year.

In the result, the Criminal MC is allowed and the second respondent is directed to renew passport

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No.T6484744 issued to the petitioner for a further period of one year, irrespective of the pendency of the criminal case against him.

**ASHOK MENON  
JUDGE**

*js*

APPENDIX

PETITIONERS' EXHIBITS

ANNEXURE-A1 : TRUE COPY OF THE ORDER IN CRL.MC NO.1132/2019.

ANNEXURE-A2 : TRUE COPY OF THE RELEVANT PAGES OF PASSPORT  
NO.T 6484744.

ANNEXURE-A3 : TRUE COPY OF THE APPLICATION IN CRL.MP 49/20.